

IN THE HIGH COURT OF JHARKHAND AT RANCHI
F.A. No.197 of 2015

Central Coalfields Limited (CMD), Darbhanga House, Ranchi
... Appellant

Versus

Foogli Devi & Others ... Respondents

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Amit Kumar Das, Advocate
For the State : Mr. R.K. Shahi, A.C. to S.C. L&C I
For the Respondents : Mr. Jitesh Kumar, Advocate

Order No.12 Dated- 14.09.2020
I.A. No.6699 of 2017

Heard the parties through video conferencing.

Learned counsel for the appellant submits that this interlocutory application has been filed to condone the delay of 371 days in filing this appeal. It is next submitted by the learned counsel for the appellant that after obtaining certified copy, the legal department of the appellant-company in its hierarchy consumed sometime in taking the decision to file this appeal. It is next submitted that appellant has very good grounds to agitate in this appeal and unless the delay is condoned, the appellant will be highly prejudiced.

The respondents do have any serious objection for condonation of the delay in filing this appeal

Considering the aforesaid facts, the delay of 371 days in filing this appeal is condoned.

This interlocutory application is disposed of accordingly.

(Anil Kumar Choudhary, J.)

F.A. No.197 of 2015

Perusal of the record reveals that respondent No.5 has died sometime before 16.01.2020. Since no prayer for substitution of legal representatives has been made, hence, under such circumstances this appeal abates in respect of respondent No.5.

This appeal will be heard.

Admit.

Call for the Lower Court Records.

List this appeal under the heading '**For Hearing**' only against respondent Nos.1 (a) to 4 and 6 to 11 after receipt of the Lower Court Records.

(Anil Kumar Choudhary, J.)

Animesh/